

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
Civil Secretariat, (Jammu/Srinagar)

Subject: Creation of 05 Special Courts for trial of offences under NDPS Act.

Reference: Administrative Council Decision No 16/02/2024 dated 19-02-2024.

Government Order No ²¹⁹²-JK(LD) of 2024
Dated 21-02-2024

Sanction is hereby accorded for the establishment for five (05) Special Courts for trial of offences under the Narcotic Drugs and Psychotropic Substances Act, 1985 (NDPS Act), one each for Districts of Jammu, Anantnag, Baramulla, Pulwama and Srinagar in the Union Territory of Jammu and Kashmir along with creation of 50 posts @ 10 posts in each court) to the extent of number of posts shown against each category, as under:

S. No.	Name of the post	Pay Level	No. of posts
1	Presiding Officer (District and Sessions Judge)	J-5(144840-194660)	05
2	PA cum Sr. Scale Stenographer	L-7(44900-142400)	05
3	Section Officer (Reader)	L-7(44900-142400)	05
4	Head Assistant (Nazir)	L-6B(35600-112800)	05
5	Criminal Clerk (Senior Assistant)	L-5(29200-92300)	05
6	Copyist (Junior Assistant)	L-4(25500-81100)	05
7	Misc Clerk (Junior Assistant)	L-4(25500-81100)	05
8	Driver Grade-II	L-2(19900-63200)	05
9	Orderly	SL-1(14800-47100)	10
	Grand Total		50

The above agreement is subject to the following conditions:-

- i. The posts shall be created in the applicable Pay Levels as prescribed in the Recruitment Rules governing the services.
- ii. The Recruitment Rules shall be amended accordingly.

This issue with the concurrence of Finance Department conveyed
 Vide U.O No: FD-Code/244/2021-03-Part(1)-1336, Dated 15/01/2024.

LAW-Jud/57/2021-10-Department of Law, Justice and Parliamentary Affairs

By order of the Government of Jammu and Kashmir.

779/2024

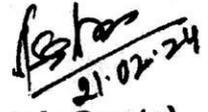
Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/57/2021-10

Dated 2/-02-2024

Copy to:

- 1) Financial Commissioner (Additional Chief Secretary), Home Department.
- 2) Principal Secretary to Government, Finance Department.
- 3) Principal Secretary to Hon'ble Lieutenant Governor for information of the Hon'ble Lieutenant Governor.
- 4) Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
- 5) Commissioner Secretary to Government, General Administration Department.
- 6) Registrar General, High Court of Jammu and Kashmir and Ladakh at Jammu.
- 7) Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Jammu.
- 8) Director, Archives, Archaeology and Museums, J&K, Jammu
- 9) Private Secretary to the Chief Secretary for information of the Chief Secretary.
- 10) Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
- 11) In-charge Website
- 12) Government Order File
- 13) Concerned File


21.02.24
(Ashish Gupta)
Additional Secretary to Government
Department of Law, Justice and Parliamentary Affairs